

(13)

Central Administrative Tribunal
Principal Bench

R.A. No.310/2003
O.A. No.90/2003

New Delhi this the 1st day of February, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Mrs. Raj Gupta,
W/o late Shri R.C. Gupta,
R/o 1256, Gulabi Bagh,
Delhi-110 007.
2. Mr. Nitin Gupta,
S/o late Shri R.C. Gupta
R/o 1256, Gulabi Bagh,
Delhi-110 007.
3. Mr. Sachin Gupta,
S/o late Shri R.C. Gupta,
R/o 1256, Gulabi Bagh,
Delhi-110 007.

For their father namely,
Late Shri R.C. Gupta,
S/o late Shri Kishori Lal,

-Applicants

(By Advocate: Shri Madahv Paniker, proxy for
M/s. Nahata & Co.)

Versus

1. The Chief Secretary,
(for Lt. Governor of Delhi)
Government of National Capital
Territory of Delhi,
Delhi Secretariat, I.P. Estate,
New Delhi-110 002.
2. Director of Vigilance,
Government of National Capital
Territory of Delhi,
Old Secretariat, Delhi-110 054.
3. Commissioner, Sales Tax,
Sales Tax Department,
Bikaner Bhawan, I.P. Estate,
New Delhi-110 002.

-Respondents

(By Advocate: Shri Ajesh Luthra)



ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A):

Learned counsel for review applicants seeks and is allowed to withdraw this R.A. with liberty to challenge Tribunal's orders dated 16.7.2002 in OA-2599/2001 in accordance with law.

S. Raju

(Shanker Raju)
Member (J)

V.K. Majotra

(V.K. Majotra)
Vice Chairman (A)

cc.

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